## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 19/(MAH)/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.12.2017

NAME OF THE PARTIES:

The South Indian Bank Ltd.

V/s.

M/s. Bharati Defense & Infrastructure Ltd.

SECTION OF THE COMPANIES ACT: 71(10) r.w. 117C(4) of the Companies Act, 2013.

S. No.

DESIGNATION

Au Permanend Bhosele 1/6 B.J. Lawollice up Alund Aby For Pelihoner.

## ORDER

## TCP No. 19/71(10) r.w.117C(4)/NCLT/MB/MAH/2016

At request of the party, list this matter on 01.02.2018.

Sd/-

V. NALLASENAPATHY

Member (Technical)

B.S.V. PRAKASH KUMAR

Member (Judicial)